26

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 244/2017, IA 87/2017, IA 39/2016 and TP Nos. 20 D of 2016 with TP No. 20/397-398/NCLT/AHM/2016 (New) CA Nos. 49/2015 With CP No. 51/397-398/CLB/MB/2011 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

Name of the Company:

Nitesh C. Patel & Ors.

V/s.

Onex Natura Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE	
1. Tay lav Ca		Oingornal Ptur	THE CY >	
2. Rajo kather	Advocali	Original Petitione	Melw Pro	
3. Mayor bohil	Delwoello	Rop Wo. 2	Marin	
4. Y'V'Vorgerela	•		y, virgere 6	

ORDER

Learned Advocate Mr. Jay Savla with Learned Advocate Mr. Raju Kothari present for Petitioners. Learned Advocate Mr. Mayursinh Gohil present for Respondent No.2. None present for Respondent No.4. None present for Respondents No.1 and 3. Learned Advocate Mr. Y V Vaghela present for intervener.

Applicant not filed affidavits of all the Applicants except applicant no. 4 as directed in the order dated 29.11.2017.

Learned Counsel appearing for original petitioner represented that he was not informed by the counsel for the applicant that he is not ready with the affidavits.

At request of applicant. Applicant shall pay cost of Rs. 5,000/- to the original Petitioner.

List the matter on 08.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL